

ITEM NO.4

Virtual Court 1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL)Diary No(s).10891/2020

SHASHWAT ANAND & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No.48424/2020 - EXEMPTION FROM FILING ANNEXTURES

IA No.48423/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON

Date : 27-04-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Tushar Mehta, SG

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

The application for permission to appear and argue in person is allowed.

The petitioner-in-person seeks permission to withdraw the petition.

Permission is granted.

The writ petition is accordingly dismissed as withdrawn.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RAJ RANI NEGI)
ASSISTANT REGISTRAR